GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 1871

TO BE ANSWERED ON THE 03RD MARCH, 2020/PHALGUNA 13, 1941 (SAKA)

ADMINISTRATIVE DECISIONS FOR LADAKH UT

1871. SHRI RAVNEET SINGH BITTU:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has taken some administrative decisions relating to the Union Territory of Ladakh during the last three months;
- (b) if so, the details thereof;
- (c) whether the Government has involved the Ladakh Autonomous Hill Development Council (LAHDC) and other local bodies while taking these administrative decisions which have far-reaching consequences for the region; and
- (d) if so, the details thereof and if not the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY)

- (a) & (b): Yes. The administrative decisions relating to the Union Territory of Ladakh taken by the Government of India and the Administration of Union Territory of Ladakh during the last three months are attached herewith at Annexure I and Annexure II respectively.
- (c) and (d): The major decisions taken during the last three months are related to appointments, assigning of duties/powers to various authorities for implementation of various Acts. These were done as per the provisions of the respective Acts.

LS.US.Q.NO. 1871 FOR 03.03.2020

Administrative decisions taken by Government of India relating to Union Territory of Ladakh

- 1. Appointment of Lieutenant Governor of UT of Ladakh.
- 2. Appointment of Advisor to Lieutenant Governor of UT of Ladakh.
- 3. Appointment of IGP (Head of Police), UT of Ladakh.
- 4. Delegation of Financial Powers to Lieutenant Governor of UT of Ladakh
- 5. Appointment of Litigation Incharge for the Courts/Tribunals for UT of Ladakh.
- 6. Delegation of powers to Lieutenant Governor of UT of Ladakh to make rules with regard to method of recruitment, necessary qualifications for appointment and conditions of services in respect of all Group 'B' (Non-Gazetted) and Group 'C' posts under his administrative control in connection with the affairs of the Union Territory of Ladakh.

ANNEXURE-II LS.US.Q.NO. 1871 FOR 03.03.2020

Administrative decisions taken by the Administration of Union Territory of Ladakh relating to Union Territory of Ladakh

- 1. Orders for allocation of departments among the Secretaries.
- 2. Authorization to the prescribed authorities (ARTOs) of Leh/ Kargil to assign new registration codes for vehicle as LA-01 and LA-02 for Kargil and Leh Districts respectively.
- 3. Constitution of Block Development Councils (BDCs)
- 4. Assignment of charges of Registrar, Sub Registrar to revenue authorities within their respective jurisdictions under Registration Act, 1908.
- 5. Introduction/adoption of e-Stamp (Collection of Non-Judicial Stamp Duty) and e-Court Fee (Collection of Judicial Stamp Duty) facilities in the Union Territory of Ladakh.
- 6. Sanction of monthly honorarium of Rs.15000/- for Chairpersons of Block Development Councils and enhancement of honorarium of Sarpanches from Rs.2500/- to Rs.3000/-.
- 7. Assignment of the duties of Registrar to Director Industries & Commerce, Ladakh for Registration of Societies under Societies Registration Act, 1860.
- 8. Appointment of Census Officers and Nodal Officer for Census 2021 under Census Act, 1948 (Act 37 of 1948) and Census Rules 1990 respectively.
- 9. Grant of powers to officers for implementation of the Drugs and Cosmetics Act 1940 and Food Safety and Standard Act (FSSA).
- 10. Ceasing the operation of the Toll Post established at Upshi, Leh, Ladakh.
- 11. Grant of powers to officers for the implementation of the Goods & Services Taxes Act, 2017 in Union Territory of Ladakh
- 12. Grant of powers to officers for implementation of the Jammu & Kashmir Excise Act, 1958 in Union Territory of Ladakh.
- 13. Orders for appointment of Public Prosecutors & Assistant Public Prosecutors issued as per the provisions of Code of Criminal Procedure, 1973.
